

**Utilisation of Special Yards at
Mazagon Docks to build
Submarines**

2175. SHRI KAPIL VERMA :
SHRIMATI VEENA
VERMA :
KUMARI ALIA :

Will the PRIME MINISTER be
pleased to state :

(a) what are Government's plans
to utilise the special yards built at
Mazagon docks to build submarines;

(b) what was the cost of building
the yards there;

(c) the number of yards lying
idle at present after one sub-
marine was built;

(d) what is the total staff working
at the two yards and the amount
being spent on them; and

(e) the number of workers of
these yards who are idle at present
and to which category do they
belong ?

THE MINISTER OF STATE IN
THE MINISTRY OF DEFENCE
(DR. RAJA RAMANNA) : (a)
Various options are under con-
sideration.

(b) Rs. 44.70 crores.

(c) None.

(d) Only East Yard is engaged
in this work. 1116 persons are
working on the Submarines. The
total monthly wage is Rs. 45 lakhs.

(e) None is idle, although some
are under-utilised.

Losses suffered by IAF

2176. SHRI HARVENDRA
SINGH HANSPAL :

Will the PRIME MINISTER be
be pleased to state :

(a) whether the Indian Air
Force has suffered losses to the tune
of 419 crores during the last five
years due to human error and tech-
nical failures as mentioned by CAG
in its recent report;

(b) if so, whether Government
have fixed responsibility in this
regard; and

(c) if so, the details thereof and
what further efforts Government
propose to take to avoid losses in
the IAF ?

THE MINISTER OF STATE
IN THE MINISTRY OF DEFENCE
(DR. RAJA RAMANNA) :

(a) Yes, Sir. Losses in excess of
Rs. 419 crores were suffered during
the five year period from 1983-84
to 1987-88. The losses, however,
relate to all types of accidents and
not only the ones due to human
error and technical failures.

(b) Responsibility has been
fixed in all cases of accidents due
to negligence or default on the
part of an individual.

(c) In all cases as mentioned in
(b) above, the concerned individuals
have been held to blame and punish-
ed. Every accident is investigated
by a Court of Inquiry consisting of
specialists from concerned branches/
organisations. Suitable follow-
up action is taken on the recom-
mendations of the Courts of
Inquiry. Regular reviews and studies
are carried out to pinpoint weak
areas and remedial measures are
initiated.

**Extension of Pensionary Benefits
of School Teachers in Punjab**

2177. SHRI HARVENDRA
SINGH HANSPAL : Will the
PRIME MINISTER be pleased to
state :

(a) whether the Punjab Govern-
ment has accepted the report of a